

MINUTES OF MEETING NO. 23/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED
13.03.2020

Meeting No. 23/80 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 13.03.2020 under the **Chairmanship of Sh. R. P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri B. C. Nayak, D. O.	DHI
2.	Shri K.S. Sodhi, Asst. Director	MSME
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar, (SKB)	Consultant
In Attendance		
1.	Shri K.V. Tirumala, Deputy DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M. No. of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.
4. Minutes of Meeting 21/80 dated 18.02.2020 were circulated on 04.03.2020 to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and the said minutes were unanimously approved.

MEETING NUMBER: 23/80-ALC2/2019

MEETING DATE: 13.03.2020

1	Case No.:70/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY for examination of the case on 08.01.2020 followed by a reminder 06.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
2	Case No.:363/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.02.2020 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			
3	Case No.:364/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.02.2020 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			
4	Case No.:402/15/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	PH
	Decision: The Committee considered the case as per the agenda and noted that the firm was called for personal hearing to explain the case before Norms Committee. However, the firm vide email dated 09.03.2020 requested to grant more time to appear for personal hearing. Hence, the Committee decided to call again the firm for personal hearing in the forthcoming NC meeting. Case is deferred.			

5

Case No.:1/23/80-ALC2/2019		Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.		Meet No/Date:23/80-ALC2/2019 13.03.2020		Status:	
HQ File :01/80/050/00346/AM20/		RLA File :04/24/040/00221/AM17/		Lic.No/Date:0410162906 21.03.2017		Approved	
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0410160379 dated 01.04.2015 in M. No. 19/80 dated 20.12.2016 as per written comments of MSME as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	90328100	Hydraulic Accessories Base Tube CAM HF169 1280 L= 1289 C/E= 45 48 Nos. each No. is 49.32 kgs.) Length is 1289 mm each	2367.360 Kg	1	73041910	Seamless steel pipes RAW Tube For Base Dia 169 X 1289 Type E355 (48 Nos.) (Each no.73.40 kg.) Length of each no. 1294 mm	Import allowed for 3137 Kgs inclusive of 32.5% net wastage
2	90328100	Hydraulic Accessories Base Tube CAM HF169 1360 L=1364 C/E=45 (264 nos. each No. is 52.44 kgs.) Length is 1364mm each	13844.160 Kg	2	73041910	Seamless steel pipes Raw Tube For Base Dia 169 x1364 Type E355 (264 Nos.) (each No.77.60 kg) Length each No. is 1369mm	Import allowed for 18275 Kgs inclusive of 32% net wastage
3	90328100	Hydraulic Accessories Base Tube CAM PF-H169 1430 L= 1439 C/E =45 (408 nos. each no. is 55.32 kgs.)Length is 1439mm each	22570.560 Kg	3	73041910	Seamless steel pipes Raw Tube For Base Dia 169 X1439 Type E355 (408 Nos.) (Each No. 81.80 kgs.) Length of each No is 1444 mm	Import allowed for 29794Kgs inclusive of 32% net wastage

RA concerned may take further necessary action as per the decision of NC.

6	Case No.:1/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	D/L
	Decision: The Committee considered the case as per the agenda and decided to ask form the firm to furnish the following information as per advice of the representative of MSME: - To clarify, how the net weight of export is 51671 Kg as per Shipping Bill details while as per License export is 49761 Kg. - To provide License Amendment Sheet. Case is deferred.			
7	Case No.:223/15/80-ALC2/2018	Party Name: ZEECO INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00565/AM19/	RLA File :03/95/040/00271/AM18/	Lic.No/Date:0310814297 28.06.2017	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
8	Case No.:107/15/80-ALC2/2018	Party Name: SEKO BEC PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00449/AM19/	RLA File :09/24/040/00134/AM18/	Lic.No/Date:0910065311 28.07.2017	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
9	Case No.:80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:23/80-ALC2/2019&13.03.2020	Status: Rejected
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 17.12.2019 followed by final reminder on 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, New Delhi . Case is rejected.			

10	Case No.: 18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 18.02.2020 and again on 12.03.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

11	Case No.: 26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. Case is rejected.			

12	Case No.: 20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

13	Case No.: 23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

14	Case No.: 21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

15	Case No.: 22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

16	Case No.: 126/15/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 12.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

17	Case No.: 20/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought certain information from the firm vide letter dated 16.12.2019 followed by a reminder letter dated 04.02.2020. The firm was again reminded on 06.03.2020 for furnishing the requisite information. However, no information has been received yet. Hence, the Committee decided to wait for the reply/comments. Case is deferred.			

18	Case No.:393/15/80-ALC2/2018	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Approved
	HQ File :01/80/050/00735/AM19/	RLA File :07/24/040/00348/AM18/	Lic.No/Date:0710113010 23.03.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: - Quantity of relevant import items at Sl. No. 1 to 108, 112, 117 to 121, 125 to 147, 152 to 159, & 164 to 177 may be allowed as per GN-4. - Quantity of rest of the import items may be allowed on net to net basis with nil wastage. RA concerned may take further necessary action as per the decision of NC.			

19	Case No.:10/1/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 12.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

20	Case No.:6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Approved
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on the recommendation of the representative of DHI as under: Export item: - Weight of export product is 570 MT. Import items: - Quantity of import item at Sl. No. 1 may be allowed with 78% wastage after taking 20% recovery. - Quantity of import item at Sl. No. 16 may be allowed with 77% wastage after taking 20% recovery. - Quantity of import item at Sl. No. 168 may be allowed with 78% wastage after taking 20% recovery. - Quantity of import item at Sl. No. 164 (Primer-1500 Liter) may be allowed as applied for (Only 0.03% of FoB value). - Import items at Sl. No. 163 & 165 to 167 may be deleted as per the firm's request. - Quantity of rest of the import items may be allowed as per GN-4. Note: The material balancing given in Annexure-1 may be incorporated to the AA. RA concerned may take further necessary action as per the decision of NC.			

21	Case No.: 397/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

22	Case No.: 133/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00475/AM19/	RLA File :09/24/040/00058/AM19/	Lic.No/Date:0910066357 20.06.2018	D/L
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of the representative of DHI: 1. List of specific items of export. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Calculation of requirement supported by Engineering Drawing with relevant dimensions highlighted. Case is deferred.			

23	Case No.: 165/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00507/AM19/	RLA File :09/24/040/00139/AM19/	Lic.No/Date:0910066427 06.07.2018	D/L
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of the representative of DHI: 1. List of specific items of export. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Calculation of requirement supported by Engineering Drawing with relevant dimensions highlighted. Case is deferred.			

24	Case No.:166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	PH
	Decision: The Committee considered the case as per the agenda and the representative of DHI informed that the reply submitted by the firm is vague. Therefore, the Committee decided to call the firm for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. Case is deferred.			
25	Case No.:76/11/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Approved
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: 17(43)/2018-IPHW dated 19.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			
26	Case No.:19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 13.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. Case is rejected.			
27	Case No.:179/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

28	Case No.:34/1/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was forwarded to DPIIT on 18.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

29	Case No.:183/15/80-ALC2/2018	Party Name: M M R MINING EQUIPMENTS	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00525/AM19/	RLA File :09/24/040/00242/AM19/	Lic.No/Date:0910066589 24.08.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

30	Case No.:23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	PH
	Decision: The Committee considered the case as per the agenda and decided to call the firm for personal hearing to explain the case before Norms Committee, as decided in M. No. 21/80 dated 18.02.2020, in the forthcoming NC meeting. Case is deferred.			

31	Case No.:28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 13.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

32	Case No.:9/1/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 13.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

33	Case No.:201/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019 followed by reminders on 07.01.2020 & 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

34	Case No.:57/11/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	PH
	Decision: The Committee considered the case as per the agenda and noted that the firm was called for personal hearing to explain the case before Norms Committee. However, the firm vide email dated 09.03.2020 requested for another date of personal hearing. Therefore, the Committee decided to call the firm for personal hearing to explain the case before Norms Committee in the forthcoming meeting. Case is deferred.			

35	Case No.:82/11/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard a letter was sent to RA, Vadodara and the firm on 08.07.2019 followed by reminders on 25.09.2019, 18.10.2019, 08.01.2020 & 03.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Vadodara & the firm for submitting the complete set of application. Case is deferred.			

36	Case No.:247/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. Case is rejected.			

37	Case No.:249/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. Case is rejected.			

38	Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply (hardcopy) was sent to DHI on 13.01.2020 for examination of the case. However, the representative of DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

39	Case No.:259/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019 followed by reminders on 07.01.2020 & 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

40	Case No.: 270/15/80-ALC2/2018	Party Name: VEM TECHNOLOGIES PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00612/AM19/	RLA File :09/24/040/00428/AM19/	Lic.No/Date:0910066924 29.11.2018	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 11.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

41	Case No.: 17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 18.10.2019 followed by ID reminders on 07.01.2020 & 06.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

42	Case No.: 274/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that MeitY sought again certain information from the firm vide letter dated 05.12.2019 followed by a reminder letter dated 12.02.2020. MeitY again sought for justification from the firm on 11.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply/comments. Case is deferred.			

43	Case No.: 293/15/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that MeitY sought again certain information from the firm vide letter dated 05.12.2019 followed by a reminder letter dated 12.02.2020. MeitY again sought for justification from the firm on 11.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply/comments. Case is deferred.			

44	Case No.: 298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

45	Case No.: 23/1/80-ALC2/2019	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been sent to MSME for examination of the case on 15.01.2020 followed by an ID reminder on 06.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

46	Case No.: 42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply along with physical file was sent to Consultant (Tech-3) on 11.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

47	Case No.: 46/1/80-ALC2/2019	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Approved
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/28/2020-TSW dated 20.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

48	Case No.:18/5/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

49	Case No.:5/2/80-ALC2/2019	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 07.01.2020 followed by a reminder on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

50

Case No.:14/5/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Approved		
HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019			
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84099990	HY 55 Semi-Finished Shroud Plates (156000 Numbers)	39936.000 Kgs	73261990	Billets, 131 mm diameter x 86.5 mm long (SS Grade 321)	175718 Kgs
Note: Grade of imported steel will be same as used in Export Product. RA concerned may take further necessary action as per the decision of NC.					

51	Case No.:3/3/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI for examination of the case on 12.12.2019 followed by a reminder on 12.02.2020. However, the representative of DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

52	Case No.:4/3/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 07.01.2020 followed by a reminder on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

53

Case No.: 5/3/80-ALC2/2019	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Approved				
HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019					
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) by considering the reply dated 24.02.2020 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84819090	Body B 14501(Weight = 2252 Kgs)	996353.000 Number	1	74072110	Brass Bar C3604-6-8-4M	3896 Kgs
2	84819090	Body B 145113 (Weight = 483 Kgs)	113716.000 Number	2	74072110	Brass Bar C3604-6-10-4M	942 Kgs
3	84819090	Body B 145111 (Weight = 692 Kgs)	73958.000 Number	3	74072110	Brass Bar C3604-6-12 (13.5) - 4M	1224 Kgs
Note: 1. Weight of export product at Sl. No. 1 is 2252 Kgs. 2. Weight of export product at Sl. No. 2 is 483 Kgs. 3. Weight of export product at Sl. No. 3 is 692 Kgs. 4. Grade & Composition of brass to match in import & export items.							
RA concerned may take further necessary action as per the decision of NC.							

54	Case No.:8/3/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI for examination of the case on 12.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

55	Case No.:5/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

56	Case No.:6/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

57	Case No.:7/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

58	Case No.:1/5/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

59	Case No.:13/5/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	D/L
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of the representative of DHI: 1. Manufacturing process of the export product showing the use of imported raw materials/comments. 2. Calculations of the proposed wastage. 3. Draft of the final norms proposed. 4. Any other connected information. Case is deferred.			

60	Case No.:12/5/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No/Date:0910067545 20.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 14.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

61	Case No.:21/5/80-ALC2/2019	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P.LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Withdrawn
	HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic.No/Date:0710114952 24.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm vide email dated 20.02.2020 informed that they have surrendered the above AA. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore . Case is withdrawn.			

62	Case No.:1/7/80-ALC2/2019	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

63	Case No.:2/7/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

64	Case No.:3/7/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 07.01.2020 followed by a reminder on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

65	Case No.:4/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019 & 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

66	Case No.:5/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic.No/Date:0910067698 26.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

67	Case No.:6/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic.No/Date:0910067699 26.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

68	Case No.:7/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic.No/Date:0910067700 26.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

69	Case No.:8/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic.No/Date:0910067701 26.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

70	Case No.:9/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic.No/Date:0910067702 26.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

	Case No.:10/7/80-ALC2/2019	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	RA/Firm
71	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 08.08.2019 followed by reminders on 11.11.2019, 08.01.2020, 03.02.2020 & 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Pune & the firm for submitting the complete set of application. Case is deferred.			
	Case No.:11/7/80-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	Pending with firm
72	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought following information from the firm vide letter dated 16.12.2019 followed by a reminder letter dated 04.02.2020. MeitY again sought for justification from the firm on 20.02.2020 and DGFT also reminded to the firm on 06.03.2020 for furnishing the requisite information. However, no reply has been received yet. Hence, the Committee decided to wait for the reply/comments. Case is deferred.			
	Case No.:12/7/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	D/L
73	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of the representative of DHI: 1. Detailed working calculation showing stager-wise wastage supported by dimensional drawing, justifying quantitative requirements of raw material especially Fin and Tube. Case is deferred.			
	Case No.:13/7/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	Pending with MSME
74	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 12.07.2019 followed by reminder on 17.09.2019 & 13.02.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

	Case No.:15/7/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	RA/Firm
75	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vijayawada and in this regard a letter was sent to the firm & RA, Vijayawada on 18.10.2019 followed by reminders on 08.01.2020 & 03.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Vijayawada & the firm for submitting the complete set of application. Case is deferred.			
	Case No.:43/11/80-ALC2/2019	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00169/AM20/	RLA File :32/21/040/00061/AM20/	Lic.No/Date:3210079031 19.07.2019	
76	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 13.12.2019 followed by a reminder on 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Coimbatore. Case is rejected.			
	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	RA/Firm
77	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to RA, Pune on 18.10.2019 followed by reminders on 08.01.2020 & 03.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Pune & the firm for submitting the complete set of application. Case is deferred.			
	Case No.:4/9/80-ALC2/2019	Party Name: RATNAMANI METALS AND TUBES LTD.	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	Pending with firm
78	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.11.2019 followed by reminders on 07.01.2020 & 09.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

79

Case No.:42/11/80-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Approved		
HQ File :01/80/050/00168/AM20/	RLA File :03/95/040/00377/AM20/	Lic.No/Date:0310830608 26.07.2019			
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81122100	Chromium Metal Powder	20000.000 KG	81122100	Chromium Metal Lumps / Chips	20200Kg (1.01 Kgs/Kg content in the export product)
Note: Percentage of ‘Chromium’ in export/import item should be 100%.					
RA concerned may take further necessary action as per the decision of NC.					

80	Case No.:12/9/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm’s reply was sent to MSME on 14.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.			
	Case is deferred.			

81	Case No.:41/11/80-ALC2/2019	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00167/AM20/	RLA File :03/95/040/00459/AM20/	Lic.No/Date:0310830770 02.08.2019	D/L
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/190/2019-TSW dated 13.03.2020:			
	1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.			
	Case is deferred.			

82	Case No.: 13/9/80-ALC2/2019	Party Name: SSP PVT.LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Approved
	HQ File :01/80/050/00138/AM20/	RLA File :05/24/040/00259/AM20/	Lic.No/Date:0510411438 05.08.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/267/2019-TSW dated 13.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

83	Case No.: 45/11/80-ALC2/2004	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

84	Case No.: 46/11/80-ALC2/2004	Party Name: L&T-MHPS BOILERS PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI for examination of the case on 19.12.2019 followed by a reminder on 06.03.2020. However, no comments been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

85	Case No.: 1/13/80-ALC2/2019	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 17.12.2019 followed by a reminder on 13.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Mumbai the firm for submitting the complete set of application. Case is deferred.			

86	Case No.:2/13/80-ALC2/2019	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, New Delhi and in this regard a letter was sent to the firm &RA, New Delhi on 17.12.2019 followed by a reminder on 13.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

87	Case No.:3/13/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00188/AM20/	RLA File :05/23/040/00266/AM20/	Lic.No/Date:0510412058 09.10.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 21.01.2020 followed by a reminder on 09.03.2020. However, no comments been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

88	Case No.:4/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 09.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

89	Case No.: 5/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.02.2020. However, the firm vide letter dated 11.03.2020 informed that the Project Engineering & Detail Design is in progress and is expected to complete by 30 June 2020. Hence, they requested for extension of time till 30th June 2020 to furnish the requisite information. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			

90	Case No.: 6/13/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date: 23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	PH
	Decision: The Committee considered the case as per the agenda and noted that the firm was called for personal hearing to explain the case before Norms Committee. However, the firm vide email dated 12.03.2020 informed that they were unable to come to attend personal hearing and requested for another date for personal hearing. Therefore, the Committee decided to grant another date for personal hearing to the firm. Case is deferred.			

91	Case No.: 7/13/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.12.2019 followed by a reminder on 13.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

92	Case No.: 8/13/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 17.12.2019 and again on 13.02.2020 & 17.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

93	Case No.: 9/13/80-ALC2/2019	Party Name: GENESIS PACKAGING PVT.LTD.	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00194/AM20/	RLA File :07/24/040/00152/AM20/	Lic.No/Date:0710115559 14.10.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 01.11.2019 followed by a reminder on 12.02.2020. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

94	Case No.:10/13/80-ALC2/2019	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00195/AM20/	RLA File :05/23/040/00279/AM20/	Lic.No/Date:0510412119 15.10.2019	D/L
	Decision: The Committee considered the case as per the agenda and Consultant (Tech-1) informed that the firm's reply against deficiency letter dated 11.02.2020 is deficient due to following reasons: 1. Why is Rubber Content Weight given instead of Rubber Compound Weight for export item at Sl. No. 2? 2. Why is the composition for 100Kg indicated as 103.445Kg for export item at Sl. No. 3? Therefore, the Committee decided to ask from the firm for clarification on the above mentioned deficiencies. Case is deferred.			

95	Case No.:11/13/80-ALC2/2019	Party Name: GLOVIS INDIA (P) LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00196/AM20/	RLA File :04/24/040/00111/AM20/	Lic.No/Date:0410166162 15.10.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 14.11.2019 followed by ID reminders on 07.01.2020 & 06.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

96	Case No.:2/15/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00210/AM20/	RLA File :31/83/040/00099/AM20/	Lic.No/Date:3110067586 05.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email has been sent on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

97	Case No.:1/17/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

98	Case No.:2/17/80-ALC2/2019	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00234/AM20/	RLA File :03/95/040/00827/AM20/	Lic.No/Date:0310833126 02.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email has been sent on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

99	Case No.:3/17/80-ALC2/2019	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00235/AM20/	RLA File :03/95/040/00828/AM20/	Lic.No/Date:0310833143 02.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email has been sent on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

100	Case No.:4/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Rejected
	HQ File :01/80/050/00236/AM20/	RLA File :09/24/040/00438/AM20/	Lic.No/Date:0910068243 02.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 10.12.2019 followed by a reminder on 17.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad . Case is rejected.			

101	Case No.:5/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

102	Case No.: 9/17/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00241/AM20/	RLA File :34/24/040/00270/AM20/	Lic.No/Date:3410045677 03.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

103	Case No.: 10/17/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00242/AM20/	RLA File :34/24/040/00271/AM20/	Lic.No/Date:3410045679 03.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

104	Case No.: 11/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

105	Case No.: 12/17/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 29.01.2020 and again on 06.03.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

106	Case No.:13/17/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 06.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

107	Case No.:1/19/80-ALC2/2019	Party Name: BAUMER TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00266/AM20/	RLA File :52/24/040/00051/AM20/	Lic.No/Date:5210043275 23.12.2019	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 19.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (Tech-3) for expediting the comments. Case is deferred.			

108	Case No.:2/19/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00267/AM20/	RLA File :09/24/040/00474/AM20/	Lic.No/Date:0910068302 24.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020&14.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

109

Case No.:3/19/80-ALC2/2019		Party Name: DIGI DRIVES PRIVATE LIMITED		Meet No/Date:23/80-ALC2/2019 13.03.2020		Status: Approved																						
HQ File :01/80/050/00268/AM20/		RLA File :05/23/040/00375/AM20/		Lic.No/Date:0510413072 24.12.2019																								
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the basis of inputs given by Technical Authorities as under:																												
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr><tr><td rowspan="3">84798100</td><td rowspan="3">Colour Coating Line</td><td rowspan="3">1.000 Set</td><td>1</td><td>84615029</td><td>Cutting Head</td><td>As per GN-4</td></tr><tr><td>2</td><td>85372000</td><td>Electrical Panel</td><td>As per GN-4</td></tr><tr><td>3</td><td>80511020</td><td>Electrical Motor And Accessories</td><td>As per GN-4</td></tr></table>							ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms	84798100	Colour Coating Line	1.000 Set	1	84615029	Cutting Head	As per GN-4	2	85372000	Electrical Panel	As per GN-4	3	80511020	Electrical Motor And Accessories	As per GN-4
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms																						
84798100	Colour Coating Line	1.000 Set	1	84615029	Cutting Head	As per GN-4																						
			2	85372000	Electrical Panel	As per GN-4																						
			3	80511020	Electrical Motor And Accessories	As per GN-4																						
RA concerned may take further necessary action as per the decision of NC.																												

110	Case No.: 4/19/80-ALC2/2019	Party Name: CRYOGAS EQUIPMENT PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00269/AM20/	RLA File :34/24/040/00287/AM20/	Lic.No/Date:3410045738 24.12.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 28.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

111	Case No.: 7/19/80-ALC2/2019	Party Name: DAMPER TECHNOLOGY INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Approved
	HQ File :01/80/050/00272/AM20/	RLA File :32/24/040/00099/AM20/	Lic.No/Date:3210079311 27.12.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of the representative of DHI as under: 1. Quantity of import item at Sl. No. 6 may be allowed on net to net basis. 2. Quantity of rest of the import items may be allowed under GN-4. RA concerned may take further necessary action as per the decision of NC.			

112	Case No.: 9/19/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 24.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

113	Case No.: 8/19/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00273/AM20/	RLA File :02/24/040/00148/AM20/	Lic.No/Date:0210209647 30.12.2019	Pending with Tech-1/DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to Consultant (Tech-1) for comments on import items at Sl. No. 2 to 4 and decided to refer the case to DPIIT for comments on import item at Sl. No. 1. Case is deferred.			

114	Case No.:10/19/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	D/L
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/190/2019-TSW dated 13.03.2020: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

115	Case No.:11/19/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00276/AM20/	RLA File :09/24/040/00489/AM20/	Lic.No/Date:0910068312 31.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

116	Case No.:12/19/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00277/AM20/	RLA File :09/24/040/00490/AM20/	Lic.No/Date:0910068313 31.12.2019	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020. However, no information has been received yet. Therefore, the Committee decided to remindRA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

117	Case No.:13/19/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00278/AM20/	RLA File :31/83/040/00128/AM20/	Lic.No/Date:3110067645 31.12.2019	Send to Tech-3
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-3) for examination & comments. Case is deferred.			

118	Case No.:14/19/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 24.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

119	Case No.:15/19/80-ALC2/2019	Party Name: SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00280/AM20/	RLA File :07/24/040/00097/AM20/	Lic.No/Date:0710115971 02.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Bangalore & the firm for submitting the complete set of application. Case is deferred.			

120	Case No.:16/19/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00281/AM20/	RLA File :05/24/040/00590/AM20/	Lic.No/Date:0510413177 02.01.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 12.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

121	Case No.:17/19/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 24.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

122	Case No.:1/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00295/AM20/	RLA File :09/24/040/00522/AM20/	Lic.No/Date:0910068392 21.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

123	Case No.:2/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00296/AM20/	RLA File :09/24/040/00523/AM20/	Lic.No/Date:0910068393 21.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

124	Case No.:3/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00297/AM20/	RLA File :09/24/040/00524/AM20/	Lic.No/Date:0910068394 21.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

125	Case No.:4/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00298/AM20/	RLA File :09/24/040/00528/AM20/	Lic.No/Date:0910068395 21.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

126	Case No.: 5/21/80-ALC2/2019	Party Name: MAHINDRA DEFENCE SYSTEMS LTD	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00299/AM20/	RLA File :05/24/040/00602/AM20/	Lic.No/Date:0510413404 21.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

127	Case No.: 6/21/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00300/AM20/	RLA File :05/24/040/00675/AM20/	Lic.No/Date:0510413411 21.01.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 12.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

128	Case No.: 7/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00301/AM20/	RLA File :34/24/040/00329/AM20/	Lic.No/Date:3410045799 21.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

129	Case No.: 8/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00302/AM20/	RLA File :34/24/040/00330/AM20/	Lic.No/Date:3410045800 21.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

130	Case No.: 9/21/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00303/AM20/	RLA File :05/24/040/00398/AM20/	Lic.No/Date:0510413428 23.01.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 12.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

131	Case No.: 10/21/80-ALC2/2019	Party Name: THERMAL SYSTEMS (HYDERABAD) P. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00304/AM20/	RLA File :09/24/040/00506/AM20/	Lic.No/Date:0910068410 24.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

132	Case No.: 11/21/80-ALC2/2019	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00305/AM20/	RLA File :05/23/040/00408/AM20/	Lic.No/Date:0510413441 24.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

133	Case No.: 12/21/80-ALC2/2019	Party Name: KAY BOUVET ENGINEERING LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00306/AM20/	RLA File :31/83/040/00139/AM20/	Lic.No/Date:3110067666 27.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

134	Case No.:13/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00307/AM20/	RLA File :34/24/040/00336/AM20/	Lic.No/Date:3410045818 28.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

135	Case No.:14/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00308/AM20/	RLA File :34/24/040/00337/AM20/	Lic.No/Date:3410045819 28.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

136	Case No.:15/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00309/AM20/	RLA File :34/24/040/00338/AM20/	Lic.No/Date:3410045820 28.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

137	Case No.:16/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00310/AM20/	RLA File :09/24/040/00525/AM20/	Lic.No/Date:0910068424 29.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

138	Case No.:17/21/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00311/AM20/	RLA File :05/23/040/00359/AM20/	Lic.No/Date:0510413478 29.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

139	Case No.:18/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00312/AM20/	RLA File :34/24/040/00341/AM20/	Lic.No/Date:3410045830 30.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

140	Case No.:19/21/80-ALC2/2019	Party Name: BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00313/AM20/	RLA File :05/23/040/00415/AM20/	Lic.No/Date:0510413481 30.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

141	Case No.:20/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00314/AM20/	RLA File :34/24/040/00344/AM20/	Lic.No/Date:3410045838 30.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

142	Case No.:21/21/80-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00315/AM20/	RLA File :11/24/040/00011/AM20/	Lic.No/Date:1110028681 31.01.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bhopal & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

143	Case No.:22/21/80-ALC2/2019	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00316/AM20/	RLA File :03/94/040/00435/AM20/	Lic.No/Date:0310834593 03.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

144	Case No.:23/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00317/AM20/	RLA File :09/24/040/00557/AM20/	Lic.No/Date:0910068441 03.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

145	Case No.:24/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00318/AM20/	RLA File :09/24/040/00559/AM20/	Lic.No/Date:0910068442 03.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

146	Case No.:25/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00319/AM20/	RLA File :09/24/040/00552/AM20/	Lic.No/Date:0910068443 03.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

147	Case No.:26/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00320/AM20/	RLA File :09/24/040/00554/AM20/	Lic.No/Date:0910068444 03.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

148	Case No.:27/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00321/AM20/	RLA File :09/24/040/00553/AM20/	Lic.No/Date:0910068445 03.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 06.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

149	Case No.:28/21/80-ALC2/2019	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00322/AM20/	RLA File :09/24/040/00556/AM20/	Lic.No/Date:0910068449 04.02.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 24.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

150	Case No.:29/21/80-ALC2/2019	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00323/AM20/	RLA File :04/24/040/00167/AM20/	Lic.No/Date:0410166495 05.02.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

151	Case No.:30/21/80-ALC2/2019	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00324/AM20/	RLA File :07/24/040/00262/AM20/	Lic.No/Date:0710116097 05.02.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 24.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

152	Case No.:31/21/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00325/AM20/	RLA File :03/95/040/01062/AM20/	Lic.No/Date:0310834668 06.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

153	Case No.:32/21/80-ALC2/2019	Party Name: IND-SPHINX PRECISION LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00326/AM20/	RLA File :30/24/040/00122/AM20/	Lic.No/Date:3010105038 07.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Ludhiana & the firm and in this regard an email has been sent on 09.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

154	Case No.: 2/23/80-ALC2/2019	Party Name: MANN AND HUMMEL FILTER PVT.LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00347/AM20/	RLA File :07/24/040/00271/AM20/	Lic.No/Date:0710116157 20.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm. Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

155	Case No.: 4/23/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00349/AM20/	RLA File :03/95/040/01089/AM20/	Lic.No/Date:0310834951 20.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

156	Case No.: 3/23/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00348/AM20/	RLA File :05/23/040/00424/AM20/	Lic.No/Date:0510413679 21.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

157	Case No.: 5/23/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00350/AM20/	RLA File :34/24/040/00368/AM20/	Lic.No/Date:3410045900 21.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

158	Case No.: 6/23/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00351/AM20/	RLA File :03/95/040/01074/AM20/	Lic.No/Date:0310835043 25.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

159	Case No.: 7/23/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00352/AM20/	RLA File :34/24/040/00375/AM20/	Lic.No/Date:3410045913 28.02.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

160	Case No.: 8/23/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00353/AM20/	RLA File :09/24/040/00595/AM20/	Lic.No/Date:0910068531 02.03.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

161	Case No.: 9/23/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00354/AM20/	RLA File :09/24/040/00594/AM20/	Lic.No/Date:0910068532 02.03.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

162	Case No.:10/23/80-ALC2/2019	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00355/AM20/	RLA File :32/21/040/00178/AM20/	Lic.No/Date:3210079436 02.03.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Coimbatore & the firm. Therefore, the Committee decided to request from RA, Coimbatore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

163	Case No.:11/23/80-ALC2/2019	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00356/AM20/	RLA File :32/21/040/00236/AM20/	Lic.No/Date:3210079437 02.03.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Coimbatore & the firm. Therefore, the Committee decided to request from RA, Coimbatore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

164	Case No.:12/23/80-ALC2/2019	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2019 13.03.2020	Status: Deferred
	HQ File :01/80/050/00357/AM20/	RLA File :07/24/040/00294/AM20/	Lic.No/Date:0710116194 02.03.2020	RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm. Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 758

Case No. 36/21/80-ALC2/2016	NAVKAR FITTINGS & FORGINGS PVT. LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17		
RLA No.: 03/95/040/00606/AM17		
Subject: Request for fixation of ad-hoc norms		Deferred
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80-ALC2/2017 dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017.		
However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm's representation was forwarded to MSME on 28.11.2018 followed by ID reminders on 17.09.2019, 10.01.2020 & 06.03.2020 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 759

Case No. 2/4/80-ALC2/2015	Terumo Penpol Ltd.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/21/040/00002/AM10		
Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/2016-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it was requested to MSME to provide comments.		
Based on the deliberations & as per advice of MSME, the Committee decided that Consultant (Tech - 1) to look into the issue. Hence, the case was referred to Consultant (Tech -1) on 16.10.2019 for examination & comments. Consultant (Tech-1) informed that a similar case of the firm has already been referred to PLEXCOUNCIL and Department of C & PC. PLEXCOUNCIL vide email dated 17.12.2019 had requested for 15 days time to reply the query and no information has been received from Deptt. of C & PC. The Committee noted that Deptt. of C & PC and PLEXCOUNCIL were reminded on 12.02.2020 for the expediting the matter.PLEXCOUNCIL's reply was received and forwarded to Consultant (Tech-1) on 11.03.2020 for examination of the case. However, Consultant (Tech-1) informed in the meeting that PLEXCONCIL reply mentions Acetic Anhydride as the export product, which does not make any sense. Hence the Committee decided to again request PLEXCONCIL and send a D.O. Letter to JS Deptt. Of C&PC to provide their comments in the matter at the earliest.		
Case is deferred.		

Sl. No. 760

Case No. 26/11/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00101/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
The Committee reconsidered the case and noted that the firm was reminded on 11.03.2020 for furnishing the requisite information as per the decision of M. No. 21/80 dated 18.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 761

Case No. 21/6/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0510398216 dated 13.04.2016		
HQ. No.: 01/80/050/00180/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
However, the firm had furnished the reply with a request to re-open case and fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.12.2019 followed by a reminder on 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within the 15 days.		
Case is deferred.		

Sl. No. 762

On 14/02/2022

Case No. 15/2/80-ALC2/2016	Deepeeka Exports Pvt. Ltd.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0510396524 dated 04.12.2015		
HQ. No.: 01/80/050/00018/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00371/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016.		
The Committee noted that the firm's reply against deficiency letter dated 15.01.2019 was sent to MSME for examination of the case on 21.10.2019 followed by a reminder on 12.02.2020. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 763

Case No. 45/24/80-ALC2/2013	<u>Kelvion India Pvt. Ltd.</u>	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00880/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.		
The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee considered the case as per agenda and noted that the firm's reply was forwarded to DPIIT on 11.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 764

Case No. A/R 16/19	TATA Sikorsky Aerospace Ltd.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
HQ. No.: 01/80/162/301/AM18/DES-18	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Deferred
Decision: The Committee considered the case as per the agenda and noted that the application of the firm was sent to DIPP on 10.07.2018 and also to DHI on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of DIPP/DHI, so it was forwarded to MSME on 18.03.2019 followed by reminders on 24.09.2019, 10.01.2020 & 12.02.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.		

Sl. No. 765

on 18/03/2020

Case No. 67/2/80-ALC2/2016	ECOCAT INDIA PVT.LTD	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0510397548 dated 09.02.2016		
HQ. No.: 01/80/050/00070/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00472/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018.		
However, the firm had requested for fixation of ad-hoc norms. The Committee noted that the firm's representation was forwarded to MSME on 11.07.2019 followed by reminders on 24.09.2019, 10.01.2020& 06.03.2020, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 766

On No. 786

Case No. 27/9/80-ALC2/2017	TERUMO PENPOL PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/24/040/00003/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However the firm requested to re-fix the norms and also allow them for Personal Hearing .		
In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the firm appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that Consultant (Tech 1) to look into the issue.		
Consultant (Tech-1) pointed out that firm is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Deptt. of C&PC suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the firm has been ratified on the basis of SION H-67 which allows for only 10%. Consultant (Tech 1) suggested that PLEXCOUNCIL may be requested to provide Production/Consumption data of other manufacturers.		
The Committee noted that the case was referred to PLEXCOUNCIL & Deptt. Of C & PC on 18.10.2019 & 05.11.2019 respectively. However, PLEXCOUNCIL vide email dated 17.12.2019 had requested for 15 days time to reply the query and no information has been received from Deptt. Of C&PC. The Committee noted that Deptt. of C&PC and PLEXCOUNCIL were reminded on 12.02.2020 for the expediting the matter. PLEXCOUNCIL's reply was received and forwarded to Consultant (Tech-1) on 11.03.2020 for examination of the case. However, Consultant (Tech-1) informed in the meeting that PLEXCONCIL reply mentions Acetic Anhydride as the export product, which does not make any sense. Hence the Committee decided to again request PLEXCONCIL and send a D.O. Letter to JS Deptt. Of C&PC to provide their comments in the matter at the earliest.		
Case is deferred.		

Sl. No. 767

Case No. : 61/25/80-ALC2/2016	M/s. BARODA EQUIPMENT AND VESSELS PVT. LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 3410042545 dated 21.09.2016		
HQ. No.: 01/80/50/621/AM17/DES-I	Subject: Request for reviewing of ad-hoc norms	Deferred
RLA No.: 34/24/040/00182/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 14/80-ALC2/2017dated 10.10.2017due to non submission of reply of deficiency raised by DPIIT.		
However, the firm furnished the reply vide letter dated 31.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.11.2019, 13.01.2019& 07.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 768

Case No. :24/19/80-ALC2/2014	M/s SHAKTI PUMPS (INDIA) LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 5610004450 Date: 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 56/24/040/00042/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 5/80-ALC2/2016 dated 07.06.2016 as per recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 07.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 769

On No.: 702

Case No. :No.:9/12/80-ALC2/2017	SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00172/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 3/80-ALC2/2016 dated 09.05.2018 as per recommendation of DHI, DIPP and MSME present in the meeting. However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case as per agenda and the written comments has been received from Consultant Tech-3. However, the Committee decided to forward the comments of consultant tech-3 to DPIIT on the same similar cases have been examined /recommended by them.		
Case is deferred.		

Sl. No. 770

Case No. :16/8/80-ALC2/2018	M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0510407130 Date: 09.07.2018		
HQ. No.: 01/80/050/139/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00207/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 4/80-ALC2/2019 dated 22.05.2018 as per written comments of DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case as per agenda and the written comments has been received from Consultant Tech-3. However, the Committee decided to forward the reviewed comments of consultant tech-3 to DPIIT who had earlier recommended the norms		
Case is deferred.		

Sl. No. 771

Case No. 41/3/80-ALC2/2015	Y-TEC INDIA PVT. LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0510393093 dated 05.02.2015		
HQ. No.: 01/80/050/00041/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00523/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015.		
However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 22.11.2019 followed by reminders on 13.01.2020& 07.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 772

Case No.: 39/5/80-ALC2/2017	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310813078 Date: 05.05.2017		
HQ. No.: 01/80/050/00100/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/01041/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. DES-I/L&T/Tu-1-2018-HEI dated 24.12.2018.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 07.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 773

Case No.: 13/16/80-ALC2/2017	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310815484 Date: 01.09.2017		
HQ. No.: 01/80/050/00276/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00052/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2018dated 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to DHI on 21.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 774

M. No.: 23/80-ALC2/2019 dated 13.03.2020	Astha Corporation Pvt. Ltd.	Status:
HQ File No: 01/80/162/003/AM20/DES1	Subject: Request for 100% EOU for fixation of Norms for Precision Metal Machined Parts	Deferred
Decision: The Committee considered the case as per agenda and noted that the representation received from O/o Development Commissioner Vishakhapatnam Special Economic Zone, Hyderabad has forwarded the application of M/s Astha corporation Pvt. Ltd., for 100% EOU for fixation of Norms for Precision Metal Machined Parts. The firm had requested for fixation of norms. The Committee noted that the case was referred to MSME for examination on 27.08.2019 followed by reminders on 08.11.2019, 06.01.2020& 06.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 775

21/08/2020		
Case No.: 46/24/80-ALC2/2012	BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No.: 0410112044 dated.02.03.2011		
HQ File No: 01/80/050/00819/AM10/		
RA.F.No.04/24/040/00290/AM10	Subject: Request for revision of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per written of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.		
The firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as “Number” for the items which have UOM as “SET”. Based on their requirement, they have only provided the break-up details. The firm has further stated that the quantity of material they have imported in terms of “Number” is same as that they have declared to DGFT earlier. Now, they have requested to revise Unit of Measurement (UoM).		
The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 14.01.2020. The firm vide their e-mail dated 13.02.2020 informed that D/L e-mail has not been received by them. Hence, the deficiency letter was again sent to the firm on 09.03.2020. However, no reply has been received yet. The Committee decided to wait for the firm’s reply.		
Case is deferred.		

Sl. No. 776

Case No.: 53/2/80-ALC2/2016	ALSTOM INDIA LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310795652 Date: 30.04.2015		
HQ. No.: 01/80/050/00056/AM17/	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00060/AM16/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 20/80-ALC2/2016 dated 03.01.2017 due to non-submission of reply of deficiency letter dated 24.10.2016 raised by DHI.		
The firm vide letter dated 28.09.2019 had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 777

Case No.: 58/12/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 3110064489 Date: 27.06.2014		
HQ. No.: 01/80/050/00307/AM15/	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00082/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 3/80-ALC2/2015 dated 12.05.2015 due to non-submission of reply of deficiency letter dated 07.10.2014.		
The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 07.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 778

Case No.: 10/8/80-ALC2/2015	GEA ECOFLEX INDIA PVT. LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310795103 Date: 06.04.2015		
HQ. No.: 01/80/050/00116/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/01169/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 20/80-ALC2/2015 dated 05.01.2016 due to non-submission of reply of deficiency letter dated 22.09.2015 raised by DIPP. The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 07.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 779

Case No.: 39/22/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310789333 Date: 17.09.2014		
HQ. No.: 01/80/050/00520/AM15/	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00580/AM15/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 10/80-ALC2/2015 dated 17.08.2015 due to non-submission of reply of deficiency letter dated 20.03.2015 raised by DIPP.		
The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 07.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 780

Case No.: 20/19/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310788788 Date: 05.09.2014		
HQ. No.: 01/80/050/00454/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00415/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 4/80-ALC2/2015 dated 26.05.2015 due to non-submission of reply of deficiency letter dated 09.02.2015 raised by DIPP.		
The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 07.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 781

Case No.: 4/8/80-ALC2/2018	CHIRAG UDYOG	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510406909 Date: 19.06.2018		
HQ. No.: 01/80/050/00127/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00141/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 10/80-ALC2/2019 dated 11.09.2019 on the basis of inputs given by the Technical Authorities present in the meeting.		
The firm vide letter dated 21.10.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forwarded to Consultant (Tech-3) on 06.03.2020 for the examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 782

Case No.:13/11/80-ALC2/2018 9/3/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510407381 Date: 31.07.2018 0510405742 Date: 28.02.2018		
HQ. No.: 01/80/050/00204/AM19 01/80/050/00009/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00265/AM19 05/24/040/00599/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 18.04.2019.		
The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 16.04.2019.		
The firm vide letters dated 15.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to DPIIT on 06.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.		
Case is deferred.		

Sl. No. 783

Case No.: 20/9/80-ALC2/2017	CORNING TECHNOLOGIES INDIA PVT. LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510403029 Date: 05.06.2017		
HQ. No.: 01/80/050/00198/AM18/ RLA No.: 05/23/040/00081/AM18/	Subject: Request for re-fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 11/80-ALC2/2018 dated 06.12.2018 as per the written comments of MeitY vide U. O. No. 17/ (18)/2017-IPHW dated 13.11.2018. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to MeitY on 09.03.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 784

Case No.: 25/14/80-ALC2/2018	SPIROTECH HEAT EXCHANGERS PVT. LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510386129 Date: 09.05.2014		
HQ. No.: 01/80/050/00341/AM19 RLA No.: 05/24/040/00051/AM15/	Subject: Request for re-fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2018 dated 20.02.2019 as per written comments of DPIIT vide F. No.: P-47011/24/2019-TSW dated 20.02.2019. The firm vide letter dated 22.04.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to DPIIT on 29.01.2020 & 11.03.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 785

Case No.: 53/3/80-ALC2/2017	GL&V INDIA PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 3110066640 Date: 29.03.2017		
HQ. No.: 01/80/050/00053/AM18/ RLA No.: 31/83/040/00185/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non-submission of reply of deficiency letter dated 07.03.2019 raised by Consultant (Tech-3). The firm vide letter dated 30.12.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to Consultant (Tech-3) vide email dtd. 09.03.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 786

Case No.: 11/14/80-ALC2/2018	TIL LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0210208838 Dated:07.12.2018		
HQ. No.: 01/80/050/00327/AM19/ RLA No.: 02/24/040/00107/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2018 dated 20.02.2019 as per written comments of DHI vide U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019. The firm vide letter dated 13.08.2019 & 22.01.2020 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to DHI on 09.03.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 787

Case No.: 40/8/80-ALC2/2018	SARA SAE PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 6110001499 Date: 16.04.2018		
HQ. No.: 01/80/050/00163/AM19 RLA No.: 61/24/040/00001/AM19	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2019 dated 15.11.2019 due to non-submission of reply of deficiency letter dated 06.05.2019 raised by MSME. The firm vide letter dated 01.02.2020 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to MSME on 09.03.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 788

Case No.: 23/8/80-ALC2/2018	GE POWER INDIA LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310821275 Date: 28.05.2018		
HQ. No.: 01/80/050/00146/AM19 RLA No.: 03/94/040/00164/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 4/80-ALC2/2019 dated 22.05.2019 due to non-submission of reply of deficiency letter dated 28.12.2018 raised by DHI. The firm vide letter dated 27.09.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to MSME on 09.03.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 789

On No. 182

Case No.: 4/10/80-ALC2/2018	BHARAT HEAVY ELECTRICALS LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0410164525 Date: 24.07.2018		
HQ. No.: 01/80/050/00190/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00061/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 16/80-ALC2/2019 dated 04.12.2019 on the recommendation of the representative of DHI .		
The firm vide letter dated 02.01.2020 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to DHI on 09.03.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 790

Or. No.: 756

Case No.: 31/13/80-ALC2/2013 31/4/80-ALC2/2013	NASH INDUSTRIES (I) PVT LTD	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0710095300 Date: 09.05.2013 0710094430 Date: 22.03.2013		
HQ. No.: 01/80/050/00236/AM14 01/80/050/00078/AM14	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 07/24/040/00032/AM14 07/24/040/00527/AM13		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 23/80-ALC2/2013 dated 04.02.2014 on the basis of comments of DIPP vide U. O. No. 12/18/2014-TSW/17 dated 04.02.2014.		
The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 20/80-ALC2/2013 dated 24.12.2013 on repeat basis, as per DIPP U. O. No. 12/115/2013-TSW/20 dated 24/12/2013.		
The firm vide letter dated 15.10.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 791

On No. 154

Case No.: 48/1/80-ALC2/2019 118/15/80-ALC2/2018	LMT TOOLS INDIA PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 3110067349 Date: 12.03.2019 3110067025 Date: 06.04.2018		
HQ. No.: 01/80/050/00796/AM19 01/80/050/00460/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00189/AM19 31/83/040/00001/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2019 dated 06.11.2019 as per written comments given by Consultant (Tech-3).		
The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80-ALC2/2019 dated 18.12.2019 as per written comments given by Consultant (Tech-3).		
The firm vide letter dated 21.01.2020 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to Consultant (Tech-3) for examination & comments.		
Case is deferred.		

Sl. No. 792

Case No.: 26/14/80-ALC2/2012	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0710088185 Date: 14.05.2012		
HQ. No.: 01/80/050/00312/AM13	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 07/24/040/00043/AM13		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 18/80-ALC2/2013 dated 26.11.2013 due to non-submission of reply of deficiency letter dated 12.04.2013.		
The firm vide letter dated 04.11.2019 has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to MSME for examination & comments.		
Case is deferred.		

Sl. No. 793

Case No.: 13/8/80-ALC2/2018	S AND P ENTERPRISES	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0410164514 Date: 20.07.2018		
HQ. No.: 01/80/050/00136/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00088/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80-ALC2/2019dated24.04.2019 due to non-submission of reply of deficiency letter dated 12.11.2018 (Raised by MSME).		
The firm vide letter dated 14.11.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to MSME for examination & comments.		
Case is deferred.		

Sl. No. 794

Case No.: 21/4/80-ALC2/2015	ISGEC HEAVY ENGINEERING LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510394195 Date: 11.05.2015		
HQ. No.: 01/80/050/00092/AM16	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00004/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2015 dated13.10.2015 as per the written comments of DIPP vide ID No. 12/114/2015/TSW/70 dated 13.10.2015.		
The firm vide letter dated 16.12.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm’s representation to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 795

Case No.: 27/5/80-ALC2/2018	ISGEC HEAVY ENGINEERING LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510406287 Date: 01.05.2018		
HQ. No.: 01/80/050/00076/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00038/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 5/80-ALC2/2019 dated 06.06.2019 as per written comments of Consultant (Tech-3).		
The firm vide letter dated 18.12.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to Consultant (Tech-3) for examination & comments.		
Case is deferred.		

Sl. No. 796

Case No.: 3/20/80-ALC2/2015	ISGEC HITACHI ZOSEN LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510396378 Date: 19.11.2015		
HQ. No.: 01/80/050/00380/AM16	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00342/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 26/80-ALC2/2015 dated 29.03.2016 as per the written comments of DIPP vide ID No. 12/25/2016/TSW/96 dated 05.04.2016.		
The firm vide letter dated 16.12.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 797

Case No.: 47/3/80-ALC2/2018	ISGEC HITACHI ZOSEN LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510405848 Date: 13.03.2018		
HQ. No.: 01/80/050/00047/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00486/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 6/80-ALC2/2018 dated 11.07.2018 on the recommendation of technical member of DHI/DIPP/MSME.		
The firm vide letter dated 16.12.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 798

Case No.: 1/3/80-ALC2/2019	ISGEC HITACHI ZOSEN LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510410182 Date: 09.04.2019		
HQ. No.: 01/80/050/00007/AM20	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00578/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 11/80-ALC2/2019 dated 25.09.2019 as per written comments of DPIIT vide U.O. No.: P-47011/98/2019-TSW dated 29.08.2019.		
The firm vide letter dated 11.11.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 799

Case No.: 33/8/80-ALC2/2013	THYSSENKRUPP INDUSTRIES INDIA PVT. LTD.	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310733011 Date: 01.05.2013		
HQ. No.: 01/80/050/00143/AM14	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00063/AM14		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 03/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide F. No.: 3/127/209-TSW(B)/226 dated 11.10.2013.		
The firm vide letter dated 31.05.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination & comments.		
Case is deferred.		

Sl. No. 800

Case No.: 21/8/80-ALC2/2015	GESTEK ENGINEERING PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510394420 Date: 03.06.2015		
HQ. No.: 01/80/050/00127/AM16	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00070/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 6/80-ALC2/2016 dated21.06.2016 due to non-submission of reply of deficiency letter.		
The firm vide letter dated 29.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm’s representation to DPIT for examination & comments.		
Case is deferred.		

Sl. No. 801

Case No.: 21/14/80-ALC2/2018	MANN AND HUMMEL FILTER PVT.LTD,	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0710110190 Date: 29.07.2016		
HQ. No.: 01/80/050/00337/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 07/24/040/00144/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2018 dated 20.02.2019 on the recommendation of representative of DHI.		
The firm vide letter dated 18.12.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination & comments.		
Case is deferred.		

Sl. No. 802

Case No.: 15/19/80-ALC2/2014	DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0410159541 Date: 08.10.2014		
HQ. No.: 01/80/050/00449/AM15	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00141/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 16/80-ALC2/2015 dated 10.11.2015 as per written of DHI vide their UO Note No. 3(157)/14-TSW(B) dated 13.11.2015.		
The firm vide letter dated 13.09.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination & comments.		
Case is deferred.		

Sl. No. 803

Case No.: 1/14/80-ALC2/2018	AUTO COMP INDIA PVT. LTD	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 3110067225 Date: 02.11.2018		
HQ. No.: 01/80/050/00317/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00121/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 2/80-ALC2/2019 dated 24.04.2019 on repeat basis as approved for AA No. 3110067175 dated 12.09.2018 as per the written recommendation of DHI vide their U. O. No.: DES-1/DASI/RDCA-2-2019-HEI dated 28.02.2019.		
The firm vide letter dated 20.01.2020 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination & comments.		
Case is deferred.		

Sl. No. 804

Case No.: 27/14/80-ALC2/2012	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Status:
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0710090071 Date: 03.08.2012		
HQ. No.: 01/80/050/00313/AM13	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 07/24/040/00180/AM13		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 18/80-ALC2/2013 dated 26.11.2013 due to non-submission of reply of deficiency letter dated 12.04.2013.		
The firm vide letter dated 18.12.2019 has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to MSME for examination & comments.		
Case is deferred.		

भारत सरकार
Government of India
इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No.17(43)/2018-IPHW

दिनांक 19.02.2020
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0510407445 dated 06.08.2018 issued in favour of M/s. Himachal Futuristic Communications Ltd., New Delhi

This refer to DGFT I. D. No. 01/80/50/267/AM-19/DES-1/515 dated 11.12.2018 seeking comments of this Ministry on the above mentioned application of M/s. Himachal Futuristic Communications Ltd., New Delhi for export of " 12 F Unarmoured DS Optic Fiber Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage	Total Quantity Recommended
Single Mode/Multimode Optical Fibre	KM	2%	49995.81
Polybutylene Terphthalate (PBT)	KG	2%	8535.87
Thixotropic Jelly (Filling)	KG	1.5%	3357.16
High Density Polyethylene (HDPE)	KG	2%	144735.20

(Sushil kumar Jangid)
Scientist-B
Tel:-24301784
Email-Sushil.jangid@meity.gov.in

(i) for Muting 23/80.
(ii) keep in concerned file. *Chhura*
02/03/20

Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(43)/2018 -IPHW dated 19.02.2020



47
23/80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

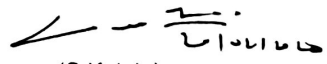
Subject: -M/s ISGEC Titan Metal Fabricators Pvt. Ltd.- A.A. No.0510409960 dated 15.03.2019

Reference: - DGFT ID No. 01/80/050/00794/AM19/ DES-I/1536 dated: 30.10.2019

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of export items at Sl.No.1 and 2 may be specified as 14.6 MT and 0.2 MT respectively.
2. Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained in the export items.
3. Quantities of import items at Sl.No.1, 2 & 3 may be allowed as 5639 Kgs., 444 Kgs. & 810 Kgs. respectively as 1.0417 Kgs/Kg content in the export item at Sl. No.1 as claimed by the firm.
4. Quantity of import item at Sl.No.4 may be allowed as 2516 Kgs as 2.274 Kgs/Kg content in the export items after taking 20% recovery from the scrap.
5. Import items at Sl. No. 5 & 6 shall be of relevant grade and diameter as contained/utilised in the export items.
6. Quantity of import item at Sl.No.5 may be allowed as 4315 Kgs as 1.02Kgs/Kg content in the export items.
7. Quantity of import item at Sl.No.6 may be allowed as applied for. i.e 3 Kgs.
8. Quantity of import items at Sl.No.7 may be allowed as applied for.i.e. 6 Kgs.
9. Quantity of import item at Sl.No.8 may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/28/2020-TSW dated 20.02.2020

82
23-80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

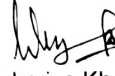
Subject: - M/s SSP Pvt. Ltd. AA No.0510411438 dated 05.08.2019

Reference: - DGFT ID No. 01/80/050/138/AM20/DES-1/147 Dated: 13.09.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Net empty weight of export item may be specified as 18060Kgs. containing 7273.84Kgs of Titanium Tubes and 10786.16Kgs of Stainless Steel.
2. Quantity of import item at Sl.No.1 and 2 may be allowed as 1660Nos (12450 Meters) and 115Nos (431.25 Meters) respectively on net to net basis with accountability clause.
3. Total net weight of import item at Sl.No.1 and 2 together may be allowed as 7273.84Kgs on net to net.

Norms Committee may take a view.


(Mohd. Zakariya Khan Yusufzai)
Senior Development Officer

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/267/2019-TSW dated 13.03.2020